

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 125/MP/2012**

**Sub:** Maintaining grid security of the entire North East West (NEW) grid by curbing over-drawls and effecting proper load management by Northern Region constituents.

Date of hearing : 3.5.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri V.S. Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Northern Regional Load Despatch Centre, New Delhi  
Vs

Respondents : Punjab State Transmission Corporation Ltd., Patiala  
Haryana Vidyut Prasaran Nigam Ltd., Panchkula  
Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur  
Delhi Transco Ltd., New Delhi  
Uttar Pradesh Power Transmission Corporation Ltd.,  
Lucknow  
HPSEB Limited, Shimla  
Power Transmission Corporation of Uttarakhand Ltd.,  
Dehradun  
Power Development Department, Government of J & K,  
Jammu  
Electricity Department, Chandigarh  
North Central Railway, New Delhi  
State Load Despatch Centre, Ablowal (Patiala), Punjab  
State Load Despatch Centre, Panchkula  
State Load Despatch Centre, Heerapura, Rajasthan  
State Load Despatch Centre, Delhi  
State Load Despatch Centre, Lucknow  
State Load Despatch Centre, Uttarakhand  
State Load Despatch Centre, Himachal Pradesh  
State Load Despatch Centre, Jammu and Kahmir

Performa Respondent: Member-Secretary, Northern Regional Power Committee

Parties present : Shri V.V.Sharma, NRLDC  
Shri Rajiv Porwal, NRLDC  
Miss Joyti Prasad, NRLDC

Shri Darshan Singh, SLDC, Delhi  
Shri Deepak Sharma, SLDC, Delhi  
Shri Chandan Singh, HVVPM  
Shri K.S.Sahani, HVVPM  
Shri A.K.Anju, RRVPM

## **Record of Proceedings**

The representative of the petitioner, Northern Regional Load Dispatch Centre (NRLDC) submitted that this petition has been filed for effecting proper load management by SLDCs/STUs of the Northern Region and control of their overdrawal in accordance with the Grid Code and UI Regulations.

2. The representative of the petitioner submitted that as per Regulation 6.4.8 of the Grid Code, SLDCs/STUs/Distribution Licenses are required to carry out necessary exercises regarding the short term demand estimation for their representative States/area in advance to meet their requirements of consumer load without overdrawing from the Grid. Further Regulation 6.4.7 Grid Code requires the SLDCs/STUs/Distribution Licensees to endeavour to restrict the net-drawal of the State from the Grid to within the drawal schedule, whenever system frequency is below 49.7 Hz. He submitted that during the period from 1st January, 2012 to 25th March, 2012, the States of Haryana, Rajasthan, Uttrakhand and J&K were overdrawing at the rate of 51%, 18%, 11% and 8% more than their schedule, respectively even when frequency was below 49.5 Hz. He further submitted that SLDCs of the concerned States have been issued with A, B and C messages; however the desired relief is not forthcoming. He further submitted that the States have not commissioned Automatic Demand Management Scheme in compliance with Regulation 6.4.7 of the Grid Code even though the directions were issued by Commission in November, 2011. It was also submitted that out of total UI of 2079 MU overdrawal in the country, the share of Northern Region UI is 1260 MU i.e. more than 50%. He submitted that necessary action be taken against the overdrawing States for ensuring compliance with the provision of the Grid Code and UI Regulations and for maintaining safety and security of the grid.

3. The representative of Haryana SLDC submitted that though two plants have been commissioned in the State, they are not giving required level of generation on account of serious teething problems. There is also the problem of coal supply to the plants which still persists even after making best efforts with Coal India Ltd. He submitted that these difficulties could not be envisaged in advance. However, the distribution companies of the State have resorted to load shedding and have arranged power from other sources. He further submitted that whenever messages were received from RLDC, distribution companies had been asked to shed the load, but admitted that it took 20-30 minutes in getting the load relief after issuing of messages. The representative of

SLDC Haryana submitted that the average UI rates during April, 2012 was ₹ 2.14 per units and by overdrawing at high frequency, it was actually helping the grid.

4. The representative of NRLDC submitted that overdrawals are taking place at frequency below 49.7 Hz and UI mechanism should not be used as a commercial mechanism to meet the consumer load. He further submitted that the States should resort to load shedding schemes to manage their load.

5. The representative of SLDC, Uttarakhand submitted that overdrawal was not intentional and was resorted to only under difficult conditions. He further submitted that notices of violation have been issued only twice during the period January to March, 2012 to SLDC, Uttarakhand.

6. The Commission observed that the difficulties faced by the States to meet their consumer load should not be imposed on the grid. As there is no congestion in Northern Region, the constituents must arrange for procurement of power or resort to load shedding to meet their consumer load.

7. The Commission directed to issue notices to the constituents of the Northern Region, who were allowed to their reply by 28.5.2012.

8. The matter shall be posted for hearing on 31.5.2012.

**By Order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**